GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2627

TO BE ANSWERED ON THE 14TH DECEMBER, 2021/ AGRAHAYANA 23, 1943 (SAKA)

APPEAL TO FOREIGNERS TRIBUNAL

2627. SHRI ABDUL KHALEQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware about the number of appeals made to Foreigners Tribunal within the stipulated 120 days by those who were excluded from the final NRC list; and
- (b) if so, the fate of those excluded from the final list?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

- (a): Till now, the Government has not taken any decision to prepare National Register of Indian Citizens (NRIC) at the National level. On the directions of the Hon'ble Supreme Court, the Complete Draft NRC, Assam was published on 30th July, 2018 and the supplementary list of inclusions and the list of exclusions have been published on 31st August, 2019. The State Coordinator, NRC Assam has not yet issued rejection orders against which appeals may be preferred to the Foreigners Tribunal.
- (b): In view of (a) above, the question does not arise.
